

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

220. C.P. (IB)/1253(MB)2021

**IN THE MATTER OF**

State Bank Of India

... Petitioner

VS

Surender Kumar Gupta

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 11.07.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Financial Creditor SBI: Adv. Adv. P.B.A Srinivasan (VC)

For the Respondent: Adv. Abhiraj Rao (PH)

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**ORDER**

Adjourned to **20.08.2024**.

SD/-  
MADHU SINHA  
Member(Technical)  
/Anmol/

SD/-  
REETA KOHLI  
Member(Judicial)